

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

C.P. (I.B) No. 223/9/NCLT/AHM/2019

Coram: Hon'ble Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Hon'ble Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.07.2020

Name of the Company: Kewaunee Scientific Corporation India Pvt Ltd
V/s
JBF Petrochemicals Ltd

Section: Section 9 of the Insolvency and Bankruptcy Code

ORDER

Learned Counsel Mr. Manan K. Paneri appeared for the Operational Creditor.

He makes statement that matter is settled. He seeks liberty to withdraw the proceedings.
Permission is granted. Proceedings stands withdrawn and disposed-off.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Dated this the 1st day of July, 2020

PC


(MADAN B GOSAVI)
MEMBER (JUDICIAL)